ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXII

Jan.-Dec., 1883

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OF

THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1883

VOLUME XXII



PUBLISHED BY AUTHORITH OF THE GOVERNOR GENERAL.

Gazattee & Debates Section
Parliament Library Building
Room No. FB-025
TTA Block 'G'

CALCUTTA

PRINTED BY THE SUPERINTENDENT OF GOVERNMENT PRINTING INDIA 1884

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap 67.

The Council met at Government House, Simla, on Wednesday, the 27th June, 1883.

PRESENT.

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I. G.M.I.E., presiding.

His Honour the Lieutenant-Governor of the Punjáb, K.C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, c.s.i., c.i.e.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

The Hon'ble J. W. Quinton.

The Hon'ble D. G. Barkley.

AGRICULTURAL LOANS BILL.

The Hon'ble Mr. Quinton presented the report of the Select Committee on the Bill to consolidate and amend the law relating to loans of money for garicultural improvements.

NATIVE PASSENGER SHIPS BILL.

The Hon'ble Mr. ILBERT moved that the Bill to amend the Native Passenger Ships Act, 1876, be referred to a Select Committee consisting of the Hon'ble Sir S. C. Bayley, the Hon'ble Mr. Hunter and the Mover.

The Motion was put and agreed to.

RANGOON STREET TRAMWAYS BILL.

The Hon'ble Mr. Ilbert also moved that the Bill to authorize the making and to regulate the working, of Street Tramways in Rangoon be referred to a Select Committee consisting of the Hon'ble Messrs. Hope, Hunter and Quinton and the Mover, with instruction to report in one month.

The Motion was put and agreed to.

CATTLE-TRESPASS ACT, 1871, AMENDMENT BILL.

The Hon'ble Mr. ILBERT also moved that the Bill to amend the Cattletrespass Act, 1871, be referred to a Select Committee consisting of the Hon'ble Sir S. C. Bayley, the Hon'ble Messrs. Quinton and Barkley and the Mover.

The Motion was put and agreed to.

PROTECTION OF INVENTIONS BILL.

The Hon'ble Mr. Ilbert also moved that the Bill for the protection of inventions exhibited in the Exhibitions of India be referred to a Select Committee consisting of the Hon'ble Sir S. C. Bayley, the Hon'ble Mr. Barkley, and the Mover, with instruction to report in seven weeks. He said:—

"My Lord, I observed last week that this Bill was based on an English Statute. The Council are perhaps aware that a Bill to consolidate with amendments the Patent Law is now before Parliament; and I observe that a clause of that Bill, which purports to reproduce the Statute to which I have referred, contains a proviso which appears to me to be new, and which requires the exhibitor (in order that he may get the benefit of it) to give previous notice of his intention to exhibit. I mention this detail, as it may possibly be thought desirable to introduce a similar condition into the Indian Bill."

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 11th July, 1883.

D.FITZPATRICK,

Simla; Secretary to the Government of India,

The 5th July 1883. Legislative Department.